

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT):** (a) Yes, Sir.

(b) The Government of Andhra Pradesh have intimated that the Andhra Pradesh Housing Board had considered the question of purchasing King Kothi Palace of the Former Nizam, but have decided not to acquire it.

#### Production and Demand of Tyres

4147. **DR. RANEN SEN:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the estimated requirement of tyres at present;

(b) the estimated increase in the demand for tyres at the end of the present decade; and

(c) how do Government propose to meet these requirements?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM):** (a) The requirements of Automobile Tyres during the year 1972-73 has been estimated at about 51.6 lakhs numbers.

(b) These requirements are estimated to increase to 115 lakhs Nos by the end of 1978-79.

(c) The present installed capacity for the manufacture of Automobile Tyres and Tubes is of the order of 45,79,200 Nos. To meet the rising demand for this item, Letters of Intent/Industrial Licences have been issued to 15 new units and 3 existing units (one for substantial expansion and two for setting up new units) for a total capacity of 65.8 lakhs each of Automobile Tyres and Tubes. Government are also contemplating to set up a production unit for Automobile Tyres and Tubes with a capacity of

one million numbers each in the Central Public Sector and accordingly the National Industrial Development Corporation have been requested to undertake the preparation of a feasibility report for the setting up of the Public Sector Project envisaged on an urgent basis.

#### Release of Persons Detailed under Maintenance of Internal Security Act

4148. **SHRI SOMNATH CHATTERJEE:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) what have been the grounds for detention of persons detained under Maintenance of Internal Security Act since 1971; and

(b) the number of the detenues released by the decision of the Advisory Board and by orders of the High Courts or the Supreme Court?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** (a) Under the Maintenance of Internal Security Act, 1971, a person may be detained with a view to preventing him from acting in a manner prejudicial to one or more of the following, the defence of India, the relations of India with foreign powers, the security of India, the security of the State, the maintenance of public order, and the maintenance of supplies and services essential to the community. A foreigner may also be detained with a view to regulating his continued presence in India or with a view to making arrangements for his expulsion from India.

(b) According to information available upto the 31st January, 1973, 1217 persons had been released on the opinion of the Advisory Boards and 760 persons on the orders of the High Courts and the Supreme Court.